

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 90/GT/2023

Subject : Petition under section 79(1)(f) read with Sections 79(1)(b) and 79 (1)(k) of the Electricity Act, 2003 for approving and allowing the completed capital cost incurred by the Petitioner.

Petitioner : SPGL

Respondent : APEPDCL and others

Date of Hearing : **30.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Saurabh Kirpal, Senior Advocate, SPGL
Shri Nitish Gupta, Advocate, SPGL
Shri Nipun Sharma, Advocate, SPGL
Ms. Aastha Bansal, Advocate, SPGL
Shri Parth Tyagi, Advocate, SPGL
Shri Rajat Choudhary, Advocate, SPGL
Shri Sanjit Patel, SPGL
Ms. Swapna Seshadri, Advocate, APTRANSCO
Shri Vaibhav Sharma, Advocate, APTRANSCO

Record of Proceedings

At the outset, the learned counsel for the Petitioner requested that the matter be taken up through a physical hearing. He further requested for time to file a rejoinder to the reply filed by the Respondents. The request was not opposed by the learned counsel for the Respondent.

2. The Commission, after hearing the parties, permitted the Petitioner to file rejoinder, on or before **15.8.2026**, after serving a copy on the Respondents.
3. The Petition shall be listed for hearing on **24.9.2026**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

